

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2274.**

**TO BE ANSWERED ON THE 29TH NOVEMBER, 2016/ AGRAHAYANA 8, 1938
(SAKA)**

NRC IN ASSAM

2274. KUMARI SUSHMITA DEV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has fixed any specific date to complete the verification process of applications for updating the National Register of Citizen (NRC) in Assam and if so, the details thereof;

(b) whether the implementation of the Citizenship Bill would affect the process of updating the NRC in Assam as it has been following the Assam Accord of 1985 and if so, the reaction of the Government thereto; and

(c) the manner in which the Government would respond to cases where a person irrespective of his religion is identified as an illegal immigrant from Bangladesh during the process of NRC, but is not accepted by the Bangladesh Government as a citizen?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The Government has not fixed any specific date for finishing the verification process of applications / documents for updating the National Register of Citizens (NRC) in Assam. The verification of supporting documents submitted by NRC applicants, both within and outside Assam, is under progress.

(b): The effect of Citizenship Act on NRC will depend on the exact provisions of the Amended Act.

(c): This will be dealt with under the provisions of relevant acts applicable at the relevant time.
